

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4475
ANSWERED ON:19.12.2014
CONDITION OF SALT PAN LAND IN MUMBAI
Somaiya Dr. Kirit

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

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- (a) the details of salt pan land in Mumbai in developable condition;
- (b) the details about lease of these pieces of land including the condition of lease and purpose;
- (c) whether the Government has studied the valuation of lease; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a): Of the total of 5378 acre of salt pan land in Mumbai, 989 acre of land has been transferred to various Central and State Government Agencies for development purposes, 498 acre of land is under encroachment by organized colonies and hutments and 27 acre of land has been lost in court cases. Of the remaining 3846 acre of land, 2280 acre of land is under Coastal Regulation Zone-I. Remaining 1584 acre of land is currently under lease/ license or under litigation which could be considered for development purpose.

(b): The land is leased under usual terms and conditions of the existing lease deed which include the period of lease, the purpose of lease i.e. use of the land for the purpose of manufacturing of common and edible salt and its by-products. The lessee cannot assign or underlet the lease or any part thereof or the rights and privileges granted or any of them to any person without the previous consent of the Salt Commissioner's Organisation (SCO). The lessee is required to pay all the applicable tax, duty, fee etc. to the appropriate authorities fixed by the appropriate Government from time to time.

(c) & (d): The leasing policy which was last reviewed in 1961, was again reviewed in 2013. It was decided that Central Government salt pan land for salt production may be leased for a period of 20 years by invitation of tender. No renewal of lease will be done. However, the present lessee may participate along with fresh applicants. This provision is applicable from 01.01.2013.